



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

NOTIFICATION  
Srinagar, the 26<sup>th</sup> July, 2019

SRO:- 476 Whereas, on 10-09-2018 during Naka checking at Seer Crossing one person coming from Sangrama towards Sopore seeing the Naka tried to change his way. The suspect was chased by the Naka party and apprehended tactfully. On search, one Army color bag with one T-shirt Chitra (Army color), 10 AK 47 live ammunition and one AK-47 magazine were recovered from his possession. During preliminary enquiry, he disclosed his name as Farhat Ahmad Lone S/O Ghulam Hassan Lone R/O Zangam Pattan being affiliated with LeT outfit as OGW;and

2. Whereas, a case FIR No. 94/2018 U/S 18 ULA(P) Act,7/25 A.Act was registered at Police Station Tarzoo and investigation was taken up;and-

3. Whereas, during the course of investigation site plan of place of occurrence was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law and placed on record, besides statement of material witness was also recorded u/s 164-A Cr.PC. Investigation revealed that accused Farhat Ahmad Lone S/O Ghulam Hassan Lone R/O Zangam Pattan is an active OGW of LeT outfit operating in Police District Sopore and in criminal conspiracy was going to join the LeT ranks but was apprehended before he could succeed in his nefarious design. The said accused had received the arms/ammunition from the militants of LeT to carry out terrorist activities in the jurisdiction of Police Station Sopore. Based on the facts and circumstances investigation conducted has prima facie established offences punishable u/s 7/25 A Act, 18 UAP Act against accused Farhat Ahmad Lone S/O Ghulam Hassan Lone R/O Zangam Pattan and accordingly investigation of case has been concluded as proved against him. It is here to mention that accused has been detained under PSA by the order of District Magistrate Baramulla vide order No. 74/DMB/PSA/2018 dated 20-07-2018 and is presently lodged in District Jail Kote Bilwal Jammu;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Farhat Ahmad Lone S/o Ghulam Hassan Lone R/o Zangam Pattan for the commission of offences punishable U/S 18 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.94/2018 of Police Station Tarzoo.

By order of Government of Jammu and Kashmir.

Sd/-

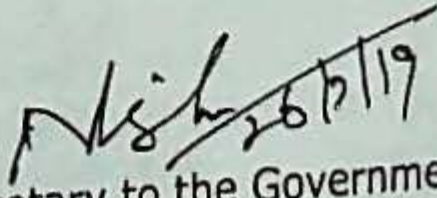
Principal Secretary to the Government  
Home Department

Dated: 26.07.2019

No. Home/Pros/27/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/San-135/S/2018/17633-35 dated 16/03/2019 and. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department